

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 143/GT/2020**

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise in respect of Bairasiul Power Station (3x60MW)

Petitioner: NHPC Limited

Respondents: Punjab State Power Corporation Ltd. and 12 others

Date of Hearing: **4.1.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Rajiv Shankar Dwivedi, Advocate, NHPC  
Shri S P Rathour, NHPC  
Shri Piyush Kumar, NHPC  
Shri R.B. Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Sachin Dubey, Advocate, BYPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Sameer Singh, BYPL

**Record of Proceedings**

The case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter and informed that the Petitioner has filed its rejoinder to the replies of the Respondents. The learned counsel hastened to add that since R&M of the generating station has been completed, the Petitioner will be filing a separate petition for approval of tariff for the 2019-24 tariff period.

3. The learned counsel for the Respondent BRPL referred to its written reply and made detailed oral submissions in the matter. The learned counsel for the Respondent BYPL adopted the submissions of the Respondent BRPL.

4. On a specific query by the Commission, as to the period within which the tariff petition for 2019-24 tariff period will be filed by the Petitioner, the learned counsel for the Petitioner submitted that same will be filed within a period of two months.

5. The Commission directed the Petitioner to furnish the following additional information, after serving copy to the Respondents, on or before 24.1.2022:



- (a) Revise Form-I & Form-9C with incorporated changes as per revised Form 9B(i).*
- (b) Clarification for the claim of exclusion entry i.e “410101 - Land – 77367909” for Rs.773.68 lakh in 2015-16*
- (c) Proper linkage of the claims made in exclusions as per revised Form-9b(i), from earlier petitions, wherever applicable.*
- (d) As regards the assets/works claimed as per actual site requirement, provide supporting documents towards the respective claim, wherever applicable.*

6. The Respondents shall file their replies by 2.2.2022, after serving copies to the Petitioner, who may file its rejoinder, if any, by 9.2.2022.

7. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-**  
B. Sreekumar  
Joint Chief (Law)

